

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 18433/2013

(Arising out of impugned final judgment and order dated 11/04/2013
in MB No. 3009/2013 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

MS SHIVANG ENTERPRISES THR. PARTNER S.G.

Petitioner(s)

VERSUS

INCOME TAX OFFICER 6(4), LUCKNOW
(With interim relief and office report)
(For final disposal)

Respondent(s)

Date : 29/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Dr. Rakesh Gupta, Adv.
Ms. Poonam Ahuja, Adv.
Mr. Ambhoj Kumar Sinha, Adv.

For Respondent(s)

Mr. Rupesh Kumar, Adv.
Ms. Shirin Khajuria, Adv.
Mrs. Anil Katiyar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.
Ad-interim relief, granted earlier, shall continue.

(Anita Malhotra)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.10.07
16:59:36 IST
Reason: shifted by anita